

**Swarn Jayanthi Gram Swa-rojgar Yojna**

†2936. PROF. R.B.S. VARMA: Will the Minister of FINANCE be pleased to state:

(a) the names of Public Sector Banks in Uttar Pradesh providing loans under 'Swarn Jayanthi Gram Swa-rojgar Yojna';

(b) the details of loan provided by each Public Sector Bank alongwith the number of families and persons benefited by it since the inception of 'Swarn Jayanthi Gram Swa-rojgar Yojna';

(c) whether Government/R.B.I. have fixed any targets for each bank in Uttar Pradesh during the current financial year under 'Swarn Jayanthi Gram Swa-rojgar Yojna'; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) All Public Sector Banks having presence in Uttar Pradesh participate in the "Swarn Jayanthi Gram Swa-rojgar Yojna (SGSY).

(b) The details of the loan provided by each Public Sector Bank and the number of families benefited since inception of the SGSY are being collected and, to the extent available, will be laid on the Table of the House.

(c) and (d) Government only fixes the State-wise targets under SGSY and leaves bank-wise allocations to State Level Bankers Committee. For the year 2001-2002, a target of Rs. 61755 lakhs have been fixed for the State of Uttar Pradesh.

**Hawala dens in Delhi**

2937. SHRI AMAR SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that a large number of Hawala dens have been operating in the Walled City of Delhi for the last

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†Original notice of the question was received in Hindi.

several years through which huge amount of businessmen dealing in dry fruits, spices etc. is being transferred to Afghanistan and Pakistan; and

(b) if so, the details thereof and whether any raids were conducted to unearth that dens during the last three years and if so, with what result?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN):** (a) and (b) The Delhi Zonal Office of the Enforcement Directorate had conducted searches and seized incriminating documents from some businessmen. After investigation, Show Cause Notices under Sections 8 and 9 of FERA, 1973 have been issued and also prosecutions under Section 56 of the said Act have been launched against the offenders.

**Assistance for scheme in NER from international financial institutions**

2938. DR. ARUN KUMAR SARMA: Will the Minister of FINANCE be pleased to state:

(a) the State-wise details of the ongoing schemes in the NER since 1995 being implemented with assistance from international financial institutions and international donor agencies, indicating amount sanctioned and released, target set and status of implementation;

(b) the details of future proposals, if any; and

(c) total investment made in the NER for industrial development by Government and non-Governmental Agencies after the declaration of Special Industrial Policy for the North-East?

**(THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL):** (a) to (c) The information is being collected and will be laid on the Table of the House